IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

## C.P.No.31 of 2000 in OA.No.1050 of 1999.

DATE OF ORDER:17-4-2000.

## Between:

P.Chandraiah.

..Applicant

an a

 N.C.Sinha, General Manager, Seuth Central Railway, Rail Nilayam, Secunderabad.

.. Respondent

COUNSEL FOR THE APPLICANT :: Mr.K.Sudhakar Reddy
COUNSEL FOR THE RESPONDENT :: Mr.J.R.Gepal Ree

## CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN
THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

## : ORDER:

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.K.Sudhakar Reddy, learned Counsel for the Applicant and Ms.Shakti for Mr.J.R.Gopal Rgo, learned Standing Counsel for the Respondent.

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- The Order passed in the OA dated 22-7-1999 is to place the case of the applicant before the appropriate authority who is competent to relax the age. It is stated for the respondents that the General Manager has placed the file before the competent authority viz., Railway Board, to consider the case of the applicant for relaxation of age. However, by Order No.E(NG)II-2000/RC-5/4 CAT, dated 13-4-2000, the case of the applicant was rejected.
- letter does not speak of relaxation of age. It only says that there is no ground for relaxation of minimum educational qualification of class VIII passed prescribed for appointment in Group-'D' category on the Railways. This reply cannot be said to be a proper implementation of the Judgment in the OA.

  The authorised authority should say whether age relaxation als given or not. After giving age relaxation, the case of the applicant may be considered in accordance withthe rules. Hence, the Order dated 13-4-2000 cannot be said as a proper implementation of the Judgment in the OA.
  - 4. Hence, the Order dated 13-4-2000 is hereby setaside, so far it applies to the applicant in the CP, on the ground that it is not the proper implementation of the Judgment given in the OA. Though the respondents have issued this Order even belatedly, no extension of time was granted as it was not asked for.

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- In view of the above, we are of the opinion, that the respondents have not acted in accordance with the directions given in the OA. However, as a second chance, we direct the appropriate authority to issue a proper Order within a period of 30 days from today and that Order should reach the applicant within that stipulated period.
- 6. The CP is closed with the above observations. No costs.

(R.RANGARAJAN)

MEMBER (A)

(D.H.NASIR) VICE CHAIRMAN

DATED: this the 17th day of April, 2000

Dictated in the Open Court

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